

- (ii) Concerned staff of Delhi Police is briefed regularly and action is taken as per the Standing Order by the police station, as and when any such case is reported;
- (iii) Additional Commissioners of Police/Deputy Commissioners of Police have been instructed to closely supervise and monitor the progress in the tracing of missing children as per the Standing Order.
- (iv) Delhi Police has also established Anti-Human Trafficking Units (AHTUs) in all districts and has formulated SOP for dealing with cases of missing children.
- (v) A Missing Persons Desk has been constituted in each police station and the Inspector (Investigation) acts as the Registering Officer of this Desk and the nominated Juvenile Welfare Officers are its members. The Inspector (Investigation) ensures that immediate action is initiated as per the Standing Order on receipt of a complaint, and complete records are maintained regarding efforts made by them to trace the missing child. SHOs and senior officers regularly monitor/review the functioning of this desk.

**Deferment of liberalised VISA agreement between
India and Pakistan**

83. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the liberalised VISA agreement between India and Pakistan has been put off as appeared in the news papers;
- (b) if so, the details thereof; and
- (c) the reasons for its deferment and the measures being taken by Government for its early implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The revised Bilateral visa agreement between India and Pakistan was to be signed during the Home/Interior Secretary level talks held in Islamabad on May 24-25, 2012. During the talks, both sides welcomed the finalization of the Visa Agreement and agreed to sign it at an early date Pakistan side informed that some internal approvals were under process and the Agreement would be signed once they are in place.